KAMFIN LEASING AND FINANCE LTD
1ST FLOORLEELA TOWERS KALLAI ROAD, CALICUT, Kerala, India, 673002
CIN: U65910KL1993PLC007394
EMAIL:cs.sarumathy@gmail.com

Date: 10/05/2025

To
The Designated Officer
Inslivency and Bankruptcy Board of India
7th Floor, Mayur Bhavan, Shankar Market,
Connaught Circus, New Delhi-110001
Telephone No.011-45341094/4534104

Dear Sir,

Subject: Intimation of Appointment of Liquidator in Voluntary Liquidation (IRP) – reg.
Ref: Kamfin Leasing and Finance Ltd

With reference to above citied subject, I wish to inform this officer that the Members of Kamfin Leasing and Finance Ltd (the company), in their Extraordinary General Meeting held on 08th May 2025, had approved to liquidate the company voluntarily under Section 59 of the Insolvency and Bankruptcy Code 2016 and appointed undersigned as liquidator in the voluntary liquidation of the Company.

In this connection, I am forwarding for your information and records:

- Publication Announcement In Form A
- Copy of EGM Notice and Extract of the Resolution

I shall keep your office posted on further development in this regard.

Kindly acknowledge the receipt of this documents.

Thanking You,

Yours faithfully,

L. SARUMATHY * PRACTISING COMPANY SECRETARY * CALICUT

CS L.SARUMATHY
Insolvency Professional & Liquidator
Regn.No. IBBI/IPA-002/IP-N01093/2021-2022/13642

Encl: Public Announcement In Form A
Copy of EGM Notice and Extract of the Resolution

KAMFIN LEASING AND FINANCE LTD
1ST FLOORLEELA TOWERS KALLAI ROAD, CALICUT, Kerala, India, 673002
CIN: U65910KL1993PLC007394

Sub: Notice convening the Extra-ordinary General Meeting

Notice is hereby given that the Extra-ordinary General Meeting of the members of Kamfin Leasing And Finance Ltd is proposed to be held on 08/05/2025 at 11.30 A.M at the Registered Office of the Company at 1st Floor Leela Towers Kallai Road, Calicut, Kerala, India, 673002 to transact the following business:

Special Business:

1. **Voluntary Liquidation Of the Company:**

   To consider and if thought fit to pass with or without modification, the following as a special resolution:

"**RESOLVED THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and such other applicable provisions of IBC and regulations made thereunder and any other legislation governing Voluntary liquidation and subject to the applicable provisions of the Companies Act, 2013 and rules made thereunder, as may be applicable, read with the Articles of Association of the Company and subject to approval of creditors, if any, having at least two-thirds in value of the debts of the Company and Declarations of Solvency of the majority Members of the Board, placed before the meeting, to the effect that they have made full enquiry into the affairs of the company and that the Company has not committed any default and will be able to pay its debts, if any, in full from the proceeds of assets to be sold in the voluntary liquidation, consent of the members of the Company be and is hereby accorded for the voluntarily liquidation of the Company in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder."

KAMFIN LEASING AND FINANCE LTD CALICUT

"**RESOLVED FURTHER THAT**, consent of the Members of the Company be and, hereby, accorded to transfer the cash balances held in the Company's account among the shareholders of the Company in proportion to their shareholding, after completing the due process of liquidation pursuant to applicable provisions of law under the Insolvency and Bankruptcy Code, 2016"

"**RESOLVED FURTHER THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and subject to approval of creditors, if any, having at least two- thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to appoint Mrs.L.Sarumathy, Insolvency Professional, holding registration number IBBI/IPA-002/IP-N01093/2021-2022/13642, eligible to be appointed as liquidator in terms of Regulation 6 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 for the purpose of voluntary liquidation of the Company at the remuneration of Rs.1,95,000 (Rupees One lakh Ninety Five Thousand Only) plus applicable TDS, if any, exclusive of other liquidation costs such as costs of engaging other professional(s), statutory expenses, expenses incurred on publication of notices, other incidental expenses and applicable taxes in connection with the voluntary liquidation of the Company.

As the IEPF -5 form is pending for claiming the Dhanlakshmi Bank shares the existing Bank account of the Company cannot be closed hence the following resolution is passed to maintain the existing account in the name of the Company until the settlement from IEPF.

RESOLVED THAT the consent of the members of the Company be and is hereby accorded to authorize Mrs.L.Sarumathy, Liquidator:

i) to operate the following bank account in the name of the Company as authorised signatory:

Sl. No	Name and address of the Bank	Account Number
1	STATE BANK OF INDIA Royal Palace Hotel Building, Railway Station Link Road, Opp Apsara Theatre, Kozhikode Kerala-673002	67048585226

KAMFIN LEASING AND FINANCE LTD * CALICUT

ii) to open new bank account in the name of the Company followed by words "in Voluntary Liquidation", and the said bank be instructed to pay and honour all cheques or other orders, expressed to be drawn on behalf of the Company and to accept and act upon any instructions relating to such account or accounts kept in the name of the Company or relating to any transactions of the Company with the Bank, provided the cheques, orders or instructions are signed by the liquidator on behalf of the Company.

iii) to renew or close any of the existing bank accounts, including Fixed Deposit Accounts in the name of the Company and

iv) to intimate the resolutions to the respective banks, and the resolutions will be effective from the date of intimation to the bank

"**FURHTER RESOLVED THAT** the Liquidator shall have the right to engage necessary professionals for the various requirements such as valuation and Liquidation Account Audits."

"**FURTHER RESOLVED THAT** as per Regulation 11 of IBBI (Voluntary Liquidation Process) Regulations, 2016 and subject to the approval of creditors, if any, having at least two-thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to authorize the Liquidator appoint any suitable person for Office Clerical work of the Company's voluntary liquidation for a monthly remuneration of Rs.5,000/- (which will form part of Liquidation cost) to assist the liquidator, to discharge her duties, obligations and functions in completion of the liquidation proceedings at a remuneration/fee as may be decided by the liquidator."

"**RESOLVED FURTHER THAT** all the directors of the Company and Liquidator be and are hereby severally and/or jointly authorized to and take such steps and to do all such acts, deeds and things as may be necessary to give effect to the aforesaid resolutions.

For and On Behalf of the Board of Directors

Nityanand Kamath
Director
DIN 00018287

Place: Kozhikode
Date: 10.04.2025

KAMFIN LEASING AND FINANCE LTD
CALICUT

For KAMFIN LEASING AND FINANCE L..

Director

EXPLANATORY STATEMENT

{Pursuant to Section 102 of the Companies Act, 2013)

ItemNo. 1

The Board of directors of the Company are of the Opinion that there is no future potential for the Company and that it will be worthwhile to proceed with Voluntary Liquidation of the Company. Hence, the Board hereby proposes that the voluntary liquidation of the Company under Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and such other applicable provisions of IBC and rules and regulations made thereunder. The Board further proposes to appoint Ms.L.Sarumathy, Insolvency Professional, holding registration number IBBI/IPA-002/IP-N01093/2021-2022/13642 eligible to be appointed as liquidator in terms of Regulation 6 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 for the purpose of voluntary liquidation of theCompany at the remuneration of Rs.1,95,000/- exclusive of other liquidation costs such as costs of engaging other professional(s), statutory expenses, expenses incurred on publication of notices, other incidental expenses and applicable taxes in connection with the voluntary liquidation of the Company.

The Board recommends the passing of the resolutions as set out under Item 1 as a special resolution.

Except to the extent of their shareholding, none of the Directors of the Company are any way concerned or interested in the said resolution.

For and On Behalf of the Board of Directors

for KAMFIN LEASING AND FINANCE LTD

Place: Kozhikode
Date: 10.04.2025

Nityanand Kamath
Director
Din:00018287

Director

KAMFIN LEASING AND FINANCE LTD
CALICUT

NOTES:

1. The explanatory statement pursuant to Section 102(1) pertaining to Item Nos. 1 is attached herewith.
2. The Board of Directors recommends passing of the resolution as contained in item No.1 of the notice.
3. The Board affirms that the Voluntary Liquidation of the Company
4. Corporate members intending to nominate their authorized representatives to attend the Meeting are requested to send to the Company a certified copy of the Board Resolution authorizing their representative to attend and vote on their behalf at the Meeting.

KAMFIN LEASING AND FINANCE LTD
CALICUT

PROXY FORM

Name of the member (s):	E-mail ld:
	No. of shares held
Registered address:	Folio No.

I/We being the member(s) of the above-named Company hereby appoint:

S.No.	Name	Address	Email address	
1				or failing him
2				or failing him
3				

as my/our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the Extra Annual General Meeting of the Company to be held on ....at 11.30 A.M at 1st Floorleela Towers Kallai Road,Calicut, Kerala, India, 673002. I wish my above Proxy to vote in the manner as indicated in the box below:

S.No.	Resolution	For	Against
1			
2			
3			
4			
5			
6			

** It is optional to put a 'X' in the appropriate column against the Resolutions indicated in the Box. If you leave the 'For' or 'Against' column blank against any or all Resolutions, your Proxy will be entitled to vote in the manner as he/she thinks appropriate.

Signed this .... day of................ 202.

Signature of shareholder.......................................

Signature of Proxy holder(s) (1).................................

Signature of Proxy holder(s) (2).................................

Signature of Proxy holder(s) (3).................................

Affix Revenue Stamp not less than Re.0.15

Notes:

1. This form of proxy in order to be effective should be duly completed and deposited at the Registered Office of the Company, not less than 48 hours before the commencement of the Meeting.
2. A Proxy need not be a member of the company.
3. A person can act as a proxy on behalf of members not exceeding fifty and holding in the aggregate not more than 10% of the total share capital of the Company carrying voting rights. A member holding more than 10% of the total share capital of the Company carrying voting rights may appoint a single person as proxy and such person shall not act as a proxy for any other person or shareholder.
4. In case of joint holders, the signature of any one holder will be sufficient, but names of all the joint holders should be stated.
5. For the Resolutions, Explanatory Statement and Notes, please refer to the Notice of the Extra Ordinary General Meeting.
6. Please complete all details including details of member(s) in above box before submission.

KAMFIN LEASING AND FINANCE LTD CALICUT

CERTIFIED TRUE COPY OF THE RESOLUTIONS PASSED AT THE EXTRA ORDINARY GENERAL MEETING OF THE SHAREHOLDERS OF KAMFIN LEASING AND FINANCE LTD IS PROPOSED TO BE HELD ON 08/05/2025 AT 11.30 A.M AT THE REGISTERED OFFICE OF THE COMPANY AT 1ST FLOOR LEELA TOWERS KALLAI ROAD, CALICUT, KERALA, INDIA, 673002 TO TRANSACT THE FOLLOWING BUSINESS

Special Business:

1. **Voluntary Liquidation Of the Company:**

   To consider and if thought fit to pass with or without modification, the following as a special resolution:

"**RESOLVED THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and such other applicable provisions of IBC and regulations made thereunder and any other legislation governing Voluntary liquidation and subject to the applicable provisions of the Companies Act, 2013 and rules made thereunder, as may be applicable, read with the Articles of Association of the Company and subject to approval of creditors, if any, having at least two-thirds in value of the debts of the Company and Declarations of Solvency of the majority Members of the Board, placed before the meeting, to the effect that they have made full enquiry into the affairs of the company and that the Company has not committed any default and will be able to pay its debts, if any, in full from the proceeds of assets to be sold in the voluntary liquidation, consent of the members of the Company be and is hereby accorded for the voluntarily liquidation of the Company in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder."

"**RESOLVED FURTHER THAT**, consent of the Members of the Company be and, hereby, accorded to transfer the cash balances held in the Company's account among the shareholders of the Company in proportion to their shareholding, after completing the due process of liquidation pursuant to applicable provisions of law under the Insolvency and Bankruptcy Code, 2016"

KAMFIN LEASING AND FINANCE LTD
CALICUT

"**RESOLVED FURTHER THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and subject to approval of creditors, if any, having at least two- thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to appoint Mrs.L.Sarumathy, Insolvency Professional, holding registration number IBBI/IPA-002/IP-N01093/2021-2022/13642, eligible to be appointed as liquidator in terms of Regulation 6 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 for the purpose of voluntary liquidation of the Company at the remuneration of Rs.1,95,000 (Rupees One lakh Ninety Five Thousand Only) plus applicable TDS, if any, exclusive of other liquidation costs such as costs of engaging other professional(s), statutory expenses, expenses incurred on publication of notices, other incidental expenses and applicable taxes in connection with the voluntary liquidation of the Company.

As the IEPF -5 form is pending for claiming the Dhanlakshmi Bank shares the existing Bank account of the Company cannot be closed hence the following resolution is passed to maintain the existing account in the name of the Company until the settlement from IEPF.

RESOLVED THAT the consent of the members of the Company be and is hereby accorded to authorize Mrs.L.Sarumathy, Liquidator:

i) to operate the following bank account in the name of the Company as authorised signatory:

Sl. No	Name and address of the Bank	Account Number
1	STATE BANK OF INDIA Royal Palace Hotel Building, Railway Station Link Road, Opp Apsara Theatre, Kozhikode Kerala-673002	67048585226

KAMFIN LEASING AND FINANCE LTD CALICUT

ii) to open new bank account in the name of the Company followed by words "in Voluntary Liquidation", and the said bank be instructed to pay and honour all cheques or other orders, expressed to be drawn on behalf of the Company and to accept and act upon any instructions relating to such account or accounts kept in the name of the Company or relating to any transactions of the Company with the Bank, provided the cheques, orders or instructions are signed by the liquidator on behalf of the Company.

iii) to renew or close any of the existing bank accounts, including Fixed Deposit Accounts in the name of the Company and

iv) to intimate the resolutions to the respective banks, and the resolutions will be effective from the date of intimation to the bank

"FURHTER RESOLVED THAT the Liquidator shall have the right to engage necessary professionals for the various requirements such as valuation and Liquidation Account Audits."

"**FURTHER RESOLVED THAT** as per Regulation 11 of IBBI (Voluntary Liquidation Process) Regulations, 2016 and subject to the approval of creditors, if any, having at least two-thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to authorize the Liquidator appoint any suitable person for Office Clerical work of the Company's voluntary liquidation for a monthly remuneration of Rs.5,000/- (which will form part of Liquidation cost) to assist the liquidator, to discharge her duties, obligations and functions in completion of the liquidation proceedings at a remuneration/fee as may be decided by the liquidator."

"**RESOLVED FURTHER THAT** all the directors of the Company and Liquidator be and are hereby severally and/or jointly authorized to and take such steps and to do all such acts, deeds and things as may be necessary to give effect to the aforesaid resolutions.

For and On Behalf of the Board of Directors

for KAMFIN LEASING AND FINANCE LTD

Director

Nityanand Kamath
Director
DIN 00018287

Place: Kozhikode
Date: 08.05.2025

KAMFIN LEASING AND FINANCE LTD CALICUT

CERTIFIED TRUE COPY OF THE RESOLUTIONS PASSED AT THE EXTRA ORDINARY GENERAL MEETING OF THE SHAREHOLDERS OF KAMFIN LEASING AND FINANCE LTD IS PROPOSED TO BE HELD ON 08/05/2025 AT 11.30 A.M AT THE REGISTERED OFFICE OF THE COMPANY AT 1ST FLOOR LEELA TOWERS KALLAI ROAD, CALICUT, KERALA, INDIA, 673002 TO TRANSACT THE FOLLOWING BUSINESS

Special Business:

1. **Voluntary Liquidation Of the Company:**

   To consider and if thought fit to pass with or without modification, the following as a special resolution:

"**RESOLVED THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and such other applicable provisions of IBC and regulations made thereunder and any other legislation governing Voluntary liquidation and subject to the applicable provisions of the Companies Act, 2013 and rules made thereunder, as may be applicable, read with the Articles of Association of the Company and subject to approval of creditors, if any, having at least two-thirds in value of the debts of the Company and Declarations of Solvency of the majority Members of the Board, placed before the meeting, to the effect that they have made full enquiry into the affairs of the company and that the Company has not committed any default and will be able to pay its debts, if any, in full from the proceeds of assets to be sold in the voluntary liquidation, consent of the members of the Company be and is hereby accorded for the voluntarily liquidation of the Company in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder."

"**RESOLVED FURTHER THAT**, consent of the Members of the Company be and, hereby, accorded to transfer the cash balances held in the Company's account among the shareholders of the Company in proportion to their shareholding, after completing the due process of liquidation pursuant to applicable provisions of law under the Insolvency and Bankruptcy Code, 2016"

KAMFIN LEASING AND FINANCE LTD * CALICUT

"**RESOLVED FURTHER THAT** pursuant to provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 (IBC) read with IBBI (Voluntary Liquidation Process) Regulations, 2017 and subject to approval of creditors, if any, having at least two- thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to appoint Mrs.L.Sarumathy, Insolvency Professional, holding registration number IBBI/IPA-002/IP-N01093/2021-2022/13642, eligible to be appointed as liquidator in terms of Regulation 6 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 for the purpose of voluntary liquidation of the Company at the remuneration of Rs.1,95,000 (Rupees One lakh Ninety Five Thousand Only) plus applicable TDS, if any, exclusive of other liquidation costs such as costs of engaging other professional(s), statutory expenses, expenses incurred on publication of notices, other incidental expenses and applicable taxes in connection with the voluntary liquidation of the Company.

As the IEPF -5 form is pending for claiming the Dhanlakshmi Bank shares the existing Bank account of the Company cannot be closed hence the following resolution is passed to maintain the existing account in the name of the Company until the settlement from IEPF.

RESOLVED THAT the consent of the members of the Company be and is hereby accorded to authorize Mrs.L.Sarumathy, Liquidator:

i) to operate the following bank account in the name of the Company as authorised signatory:

Sl. No	Name and address of the Bank	Account Number
1	STATE BANK OF INDIA Royal Palace Hotel Building, Railway Station Link Road, Opp Apsara Theatre, Kozhikode Kerala-673002	67048585226

KAMFIN LEASING AND FINANCE LTD CALICUT

ii) to open new bank account in the name of the Company followed by words "in Voluntary Liquidation", and the said bank be instructed to pay and honour all cheques or other orders, expressed to be drawn on behalf of the Company and to accept and act upon any instructions relating to such account or accounts kept in the name of the Company or relating to any transactions of the Company with the Bank, provided the cheques, orders or instructions are signed by the liquidator on behalf of the Company.

iii) to renew or close any of the existing bank accounts, including Fixed Deposit Accounts in the name of the Company and

iv) to intimate the resolutions to the respective banks, and the resolutions will be effective from the date of intimation to the bank

"FURHTER RESOLVED THAT the Liquidator shall have the right to engage necessary professionals for the various requirements such as valuation and Liquidation Account Audits."

"FURTHER RESOLVED THAT as per Regulation 11 of IBBI (Voluntary Liquidation Process) Regulations, 2016 and subject to the approval of creditors, if any, having at least two-thirds in value of the debts of the Company, consent of the members of the Company be and is hereby accorded to authorize the Liquidator appoint any suitable person for Office Clerical work of the Company's voluntary liquidation for a monthly remuneration of Rs.5,000/- (which will form part of Liquidation cost) to assist the liquidator, to discharge her duties, obligations and functions in completion of the liquidation proceedings at a remuneration/fee as may be decided by the liquidator."

"RESOLVED FURTHER THAT all the directors of the Company and Liquidator be and are hereby severally and/or jointly authorized to and take such steps and to do all such acts, deeds and things as may be necessary to give effect to the aforesaid resolutions.

For and On Behalf of the Board of Directors

For KAMFIN LEASING AND FINANCE LTD

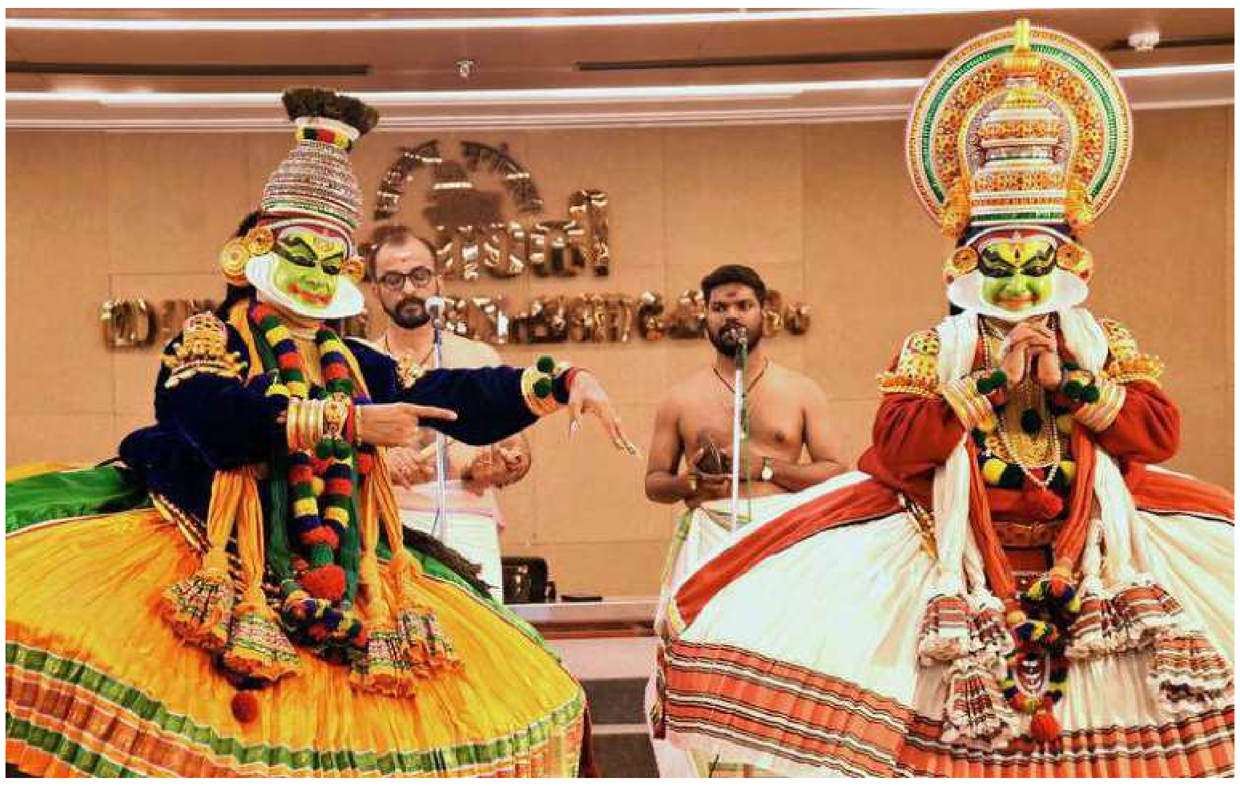
Director

Nityanand Kamath
Director
DIN 00018287

Place: Kozhikode
Date: 08.05.2025

KAMFIN LEASING AND FINANCE LTD CALICUT

Captivating performance


Kottakkal Hareeshwaran (Krishna) and Peeshappalli Rajeevan (Arjun) performing 'Santhanagopalam Kathakali' under the aegis of Thodayam Kathakali Yogam in Kozhikode on Sunday. K. RAGESH

Spare parts transferred to bulk carrier stranded off Vizhinjam

The Hindu Bureau
THIRUVANANTHAPURAM

Spare parts were finally transferred on Sunday morning to a bulk carrier that has been stranded off Vizhinjam since May 7 due to engine trouble.

A Kerala Maritime Board tug successfully transferred the spares to MV Sirrah, which was awaiting them at the outer anchorage at Vizhinjam.

The entire operation was coordinated by Thiruvananthapuram-based shipping agency, Waterline Shipping and Logistics Pvt. Ltd., appointed by the vessel's owners.

Captain Anwar Gammal, Master of MV Sirrah, had stated that the vessel would depart the anchorage within four to six hours of rectifying the defect, Manoj Nair, chief executive officer, Waterline Shipping and Logistics Pvt. Ltd., said in a statement.

MV Sirrah, which has several Indian crew on board, had encountered engine trouble on its way from Chennai to the United Arab Emirates.

It contacted the Vizhinjam port authorities on the matter on May 7.

To restore operational capability, essential engine spares were urgently required.

Delayed at check points

The owners of the vessel had arranged for the spares to be transported to Vizhinjam, but the vehicle was delayed at check points.

In the meantime, the Coast Guard had boarded the vessel and carried out an inspection given the tensions prevailing along the Indo-Pak border.

It confirmed that there were no suspicious elements or cargo on board.

The spares finally reached Vizhinjam around midnight on Saturday.

Capt. Gammal has extended his appreciation to the port authorities, Customs department, Immigration department, and the Indian Coast Guard for their seamless coordination and timely support, Mr. Manoj Nair said.

Fire outbreak: police suspect short circuit

The Hindu Bureau
IDUKKI

The police suspect that short circuit led to a house catching fire at Kombodinjal, near Adimaly, in Idukki on Saturday evening.

According to the police, four of a family were found dead in the gutted house. The victims were identified as Subha, 39, her children, Abhinand, 9, Abhinav, 5, and Subha's mother, Ponnamma, 75.

Idukki Deputy Superintendent of Police (DySP) Jilson Mathew said the house might have caught fire on Friday night or in the early hours of Saturday.

"While the body of five-year-old Abhinav was identifiable, the bodies of three others were found charred beyond recognition. The house is situated in an isolated place," said the officer. He said that after the forensic examination, the bodies were shifted to Idukki Government Medical College Hospital for post-mortem examination. "The reason behind the deaths can be confirmed only after getting the post-mortem results," said Mr. Mathew.

The police have also ruled out the possibility of suicide. "As of now, we have not received any evidence indicating suicide," said the officer.

'Boost education standards to stem student exodus'

The Hindu Bureau
MALAPPURAM

A mega students meet organised by the Wisdom Islamic Students Organisation at Perinthalmanna on Sunday underscored the need to elevate the State's education standards to match global benchmarks.

The meeting pointed out that improving the State's standards could potentially reduce the outflow of students seeking education abroad.

The meeting expressed concerns that removing medieval Indian history from textbooks would be detrimental to the nation's heritage and identity. "It is an anti-national act," the meeting pointed out.

The meeting stressed the importance of incorporating moral education into the curriculum to address the modern-day challenges being faced by the campuses. It also suggested establishing anti-drug squads on campuses to curb substance abuse and violent behaviour among students. Teachers should play a role in fostering compassion and kindness among students, the meeting demanded. The other demands raised by the meeting were restoration of minority scholarships and making campuses research-friendly. Hundreds of students from across the country attended the conference. Saudi Embassy Attache Shaikh Badar Nasir Bujaidi Al Anasi inaugurated the conference. Mr. Anasi urged students to uphold truth and integrity and to remain steadfast against misinformation. He emphasised the importance of the student gathering, highlighting the need for authenticity in a time when falsehoods are prevalent.

Wisdom Islamic Organisation State president P.N. Abdul Latheef Madani presided over the function. E.T. Mohammed Basheer, MP, Najeeb Kanthapuram, MLA, former MLA V.T. Balram, Wisdom Islamic Organisation secretary T.K. Ashraf, Wisdom Youth State president Tajuddin Swalahi, general secretary T.K. Nishad Salafi, Wisdom Students State president Arshad Al Hikmi, general secretary T. Mohammed Shameel, Quran scholar Kunhimohammed Parappur, Faisal Moulavi, Haris Bin Salim, C.P. Abdullah Basil, Shahabas K. Abbas and Safwan Barami Al Hikmi spoke.

Saudi Embassy Attache Shaikh Badar Nasir Bujaidi Al Anasi inaugurating a student conference organised by the Wisdom Islamic Students Organisation at Perinthalmanna on Sunday. SAKEER HUSSAIN

Gold that went missing from temple found

The Hindu Bureau
THIRUVANANTHAPURAM

Around 107 grams of gold that had gone missing from the Padmanabhaswamy temple on Saturday was found on Sunday.

According to the Fort police, the gold rod which was kept for carrying out gold plating work on the door of the sanctum sanctorum was found on the ground between the strong room and the place where the work was ongoing. The gold rod is assumed to have gone missing while being taken back to the store room.

Though possibility of an attempt to theft has almost been ruled out, further investigation is ongoing into the incident. The police have taken the statements of twelve persons who have handled the gold at various points of time.

Man absconding for years in theft, cannabis cases held

The Hindu Bureau
ALAPPUZHA

The Cherthala police on Saturday arrested a man who had been absconding for years in connection with multiple theft and cannabis-related cases across various districts in Kerala.

He was apprehended from Angamaly. The arrested has been identified as Rajendran, alias Bhuvanachandran, or Gas Rajendran. He was earlier arrested in a 2002 case involving the theft of a car belonging to a Cherthala resident, but later jumped bail and went into hiding.

A native of Kundara in Kollam, he had been living with his family in Coimbatore and subsequently moved between various places, including Plappally, Thrissur and Santhanpara.

കേരള സംസ്ഥാന ഭാഗ്യക്കുറി SAMRUDHI SM-2 DRAW RESULT 11.05.25

ഒന്നാം സമ്മാനം ₹1 കോടി MT 368535 (KOTTAYAM)

സമാശ്വാസ സമ്മാനം ₹5000: MN 368535 MS 368535 MX 368535 MO 368535 MU 368535 MY 368535 MP 368535 MV 368535 MZ 368535 MR 368535 MW 368535

രണ്ടാം സമ്മാനം ₹75 ലക്ഷം MW 278019 (NEYYATTINKARA)

മൂന്നാം സമ്മാനം ₹25 ലക്ഷം MU 686501 (MOOVATTUPUZHA)

നാലാം സമ്മാനം ₹1 ലക്ഷം: MN 790545 (KOLLAM) MO 682578 (WAYANADU) MP 276848 (NEYYATTINKARA) MR 706537 (MOOVATTUPUZHA) MS 880410 (KANHANGAD) MT 430561 (KOLLAM) MU 351420 (WAYANADU) MV 762409 (ALAPPUZHA) MW 215517 (THIRUVANANTHAPURAM) MX 221007 (KANNUR) MY 645725 (GURUVAYOOR) MZ 318254 (CHITTUR)

താഴെ കാണുന്ന നമ്പറുകളിൽ അവസാനിക്കുന്ന ടിക്കറ്റുകൾക്ക്

അഞ്ചാം സമ്മാനം ₹5000: 0808 1391 2428 2801 3764 4959 5136 5408 5474 5829 6246 6944 6945 7123 7547 7612 7640 8073

ആറാം സമ്മാനം ₹1000: 0138 0205 0370 1835 2036 2069 2348 2522 3034 3832 4285 4922 5257 5936 6031 7027 7262 7291 7634 7699 8052 8349 8359 8421 8448 8469 8773 8829 9556 9597

ഏഴാം സമ്മാനം ₹500: 0165 0173 0242 0526 0749 0855 0898 0937 0998 1371 1452 1543 1544 1584 1730 1758 1768 1805 1811 1870 1912 1926 1987 2005 2246 2265 2297 2309 2529 3109 3433 3462 3503 3745 3770 3785 3837 3944 3964 4017 4228 4411 4415 4494 4514 4607 4715 4776 4870 5031 5158 5377 5569 5636 5735 5819 6200 6234 6279 6313 6495 6513 6522 6594 6742 6993 7008 7058 7082 7223 7376 7470 7481 7509 7626 7861 7874 7964 7966 8084 8162 8272 8373 8407 8551 8730 8761 8764 8929 8941 9030 9044 9167 9264 9425 9514 9647 9678 9785 9805 9943 9974

എട്ടാം സമ്മാനം ₹100: 0020 0050 0086 0111 0129 0175 0299 0334 0341 0398 0402 0430 0437 0451 0463 0660 0729 0832 0929 0947 1024 1054 1281 1327 1462 1540 1556 1572 1613 1644 1696 1703 1929 1975 2027 2064 2101 2121 2174 2187 2286 2303 2307 2432 2447 2467 2556 2628 2638 2848 3006 3078 3085 3135 3171 3216 3361 3447 3485 3496 3572 3588 3606 3665 3669 3715 3746 3776 3834 3869 3896 3909 3968 3991 4011 4046 4115 4195 4262 4301 4330 4359 4390 4435 4525 4528 4572 4649 4681 4686 4825 4839 4914 5004 5036 5115 5236 5242 5274 5287 5312 5356 5359 5416 5435 5456 5551 5580 5821 5822 5843 5876 5884 5995 6024 6089 6164 6199 6202 6219 6257 6259 6331 6338 6422 6463 6502 6536 6548 6739 6793 6851 6864 6929 6979 7032 7060 7111 7137 7233 7294 7309 7314 7486 7512 7514 7583 7619 7627 7630 7725 7785 7832 7835 7859 7876 7888 7892 7952 8033 8142 8346 8436 8450 8497 8523 8676 8802 8896 8942 9022 9073 9086 9105 9121 9125 9137 9233 9313 9333 9354 9376 9393 9445 9449 9502 9511 9627 9630 9671 9683 9774 9857 9891 9948 9983

ഒമ്പതാം സമ്മാനം ₹50: 0091 0110 0147 0224 0342 0357 0386 0450 0516 0525 0562 0680 0846 0903 0918 1027 1038 1066 1087 1140 1144 1204 1251 1486 1502 1518 1538 1562 1669 1675 1711 1812 1829 1879 1893 1986 2026 2117 2150 2165 2302 2308 2310 2376 2386 2393 2400 2412 2416 2421 2503 2600 2626 2688 2704 2739 2774 2782 2890 2893 2916 2925 2945 3016 3028 3033 3060 3104 3138 3146 3217 3221 3240 3312 3333 3336 3338 3408 3414 3457 3519 3544 3560 3611 3652 3659 3682 3702 3735 3804 3827 3828 3841 3876 3891 3997 4041 4058 4099 4173 4183 4273 4399 4482 4545 4550 4556 4584 4611 4612 4620 4635 4731 4754 4766 4787 4795 4805 4813 4824 4860 4893 4932 4944 4948 4953 4963 5089 5098 5105 5144 5239 5245 5315 5341 5344 5388 5507 5596 5599 5608 5641 5665 5690 5732 5749 5951 5953 6021 6030 6032 6037 6054 6102 6186 6215 6232 6293 6307 6359 6390 6427 6431 6441 6452 6476 6622 6632 6639 6680 6695 6723 6724 6765 6818 6842 6943 6962 6991 7010 7012 7016 7100 7115 7153 7154 7183 7184 7213 7234 7305 7405 7417 7428 7520 7544 7588 7589 7603 7618 7633 7715 7839 7912 7919 8010 8029 8055 8161 8177 8182 8281 8286 8357 8366 8387 8406 8479 8537 8566 8623 8640 8682 8690 8724 8776 8784 8801 8804 8873 8963 9019 9136 9163 9174 9204 9294 9342 9352 9357 9358 9361 9369 9424 9499 9563 9612 9653 9691 9773 9782 9842 9855 9864 9892 9957

www.statelottery.kerala.gov.in

വിദ്യാർഥികളെ ആദരിച്ചു

അന്തിക്കാട്: ഇന്ത്യൻ നാഷ്ണൽ കോൺഗ്രസ് 10-ാം വാർഡ് കമ്മിറ്റിയുടെ ആഭിമുഖ്യത്തിൽ എസ്എസ്എൽസി പരീക്ഷയിൽ ഉന്നതവിജയം നേടിയ വിദ്യാർഥികളെ ആദരിച്ചു. മുൻ ഡിസിസി പ്രസിഡന്റ് ജോസ് വള്ളൂർ ഉദ്ഘാടനം ചെയ്തു. വാർഡ് പ്രസിഡന്റ് കെ.പി. ജോസ് അധ്യക്ഷത വഹിച്ചു . മണ്ഡലം പ്രസിഡന്റ് കെ.ബി. രാജീവ് , യൂത്ത് കോൺഗ്രസ് നിയോജക മണ്ഡലം വൈസ് പ്രസിഡന്റ് കിരൺ തോമസ്, ബ്ലോക്ക് കോൺഗ്രസ് ഭാരവാഹികളായ വി.കെ. മോഹനൻ, ബാലഗോപാൽ നല്ലയിൽ, ഷാനവാസ് അന്തിക്കാട്,കർഷക കോൺഗ്രസ് നിയോജക മണ്ഡലം പ്രസിഡന്റ് സുധീർ പാടൂർ എന്നിവർ നേതൃത്വം നൽകി. എസ്എസ്എൽസി പരീക്ഷയിൽ എല്ലാ വിഷയങ്ങളിലും A+ നേടിയ വിദ്യാർത്ഥികളായ ദിയ മരിയ, ജെസ്വിൻ ജോസ്, ഹൃദിയ റോസ്, ആഷിഖ്, കെ. ഷാജി, ജെനീറ്റ, ദേവനന്ദ എന്നിവരെയാണ് ആദരിച്ചത്.

സൗജന്യ നേത്ര പരിശോധന ക്യാംപ്

വടക്കാഞ്ചേരി: മച്ചാട് മാമാങ്കം പനങ്ങാട്ടുകര- കല്ലംപാറ ദേശം കമ്മറ്റിയുടെ നേതൃത്വത്തിൽ ഡോ : പ്രിൻസ് ഈപ്പൻസ് ആക്സിസ് കണ്ണാശുപത്രിയുടെ സഹകരണത്തോടെ സൗജന്യ നേത്ര പരിശോധന ക്യാംപ് നടത്തി. തെക്കുംകര പഞ്ചായത്ത് വൈസ് പ്രസിഡന്റ് ഇ. ഉമാ ലക്ഷ്മി ഉദ്ഘാടനം ചെയ്തു. മാമാങ്കം കമ്മറ്റി പ്രസിഡന്റ് കെ. എ.ശിവദാസൻ അധ്യക്ഷനായി. കെ.സുധാകരൻ, കൃഷ്ണകുമാർ, ഡോ. ജിബിൻ എന്നിവർ പ്രസംഗിച്ചു.

ലഹരി വിമുക്ത ക്യാംപ്

ചാലക്കുടി: മുരിങ്ങൂർ ഡിവൈൻ ധ്യാനകേന്ദ്രത്തിൽ പ്രവർത്തനം ആരംഭിച്ച ലഹരി വിമുക്ത പ്രവർത്തക യൂണിറ്റുകളുടെ ഉദ്ഘാടനം സ നിഷ്ക്കുമാർ ജോസഫ് എംഎൽഎ നിർവഹിച്ചു. ഡയറക്ടർ ഫാ. ജോർജ് പനക്കൽ അധ്യക്ഷത വഹിച്ചു. ഫാ.ഷിജോ നെറ്റിയാങ്കൽ, ഫാ ബിനോയ് ചക്കാനിക്കുന്നേൽ, എക്സൈസ് ഇൻസ്പെക്ടർ സി.ഹാരിഷ്, ഡോ.പീറ്റർ വൈ ണസെപ്പച്ചൻ, പി. ജെ. ആന്റണി എന്നിവർ പ്രസംഗിച്ചു. മദ്യ വിമുക്ത പരിശീലകർക്കുവേണ്ടി നടത്തിയ ക്യാംപ് ഫാ.ജോർജ് പനയ്ക്കൽ ഉദ്ഘാടനം ചെയ്തു.

തെരഞ്ഞെടുത്തു

വടക്കാഞ്ചേരി: ശ്രീകേരളവർമ പബ്ലിക് ലൈബ്രറിയുടെ പ്രസിഡന്റായി വി. മുരളിയെയും സെക്രട്ടറിയായി ജി. സത്യനെയും തിരഞ്ഞെടുത്തു. ലിസി കോര (വൈസ് പ്രസിഡന്റ്) മനു രവീന്ദ്രൻ (ജോ. സെക്രട്ടറി) പി. കെ. സുബ്രഹ്മണ്യൻ, എം. കെ. ഉസ്മാൻ (കോ-ഓർഡിനേറ്റർമാർ) പി. ശങ്കരനാരായണൻ, കെ. ഒ വിൻസെന്റ്, പി. കെ. സദാശിവൻ, എം. ശങ്കരനാരായണൻ , എ.എം. മഹേഷ്, അനിത ഗോപകുമാർ, പി. ധന്യ, പി. വി. രാജു, മാധവ് സൂര്യ (ഭരണ സമിതി അംഗങ്ങൾ) എന്നിവരാണ് ഭാരവാഹികൾ.

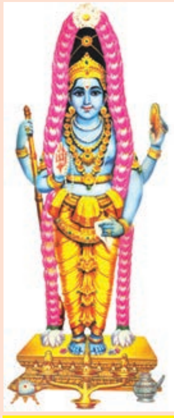
ജ്ഞാനപാന യജ്ഞം

വടക്കാഞ്ചേരി: മച്ചാട് ആർട്ട് ഓഫ് ലിവിങ് സെന്ററിന്റെ നേതൃത്വത്തിൽ ഷഡ്ദിന ജ്ഞാനപാന യജ്ഞം തെക്കുംകര തിരുവോണം നഗർ പുളിയത്ത് ഗംഗാധരൻ അവർകളുടെ ഭവനത്തിൽ തുടക്കമായി. ആർട്ട് ഓഫ് ലിവിങ് അധ്യാപകനും യുവാചാര്യനുമായ ബാബു മച്ചാട് യജ്ഞത്തിന് നേതൃത്വം നൽകി. ശേഷം ഭക്തിഭോജനം എന്നിവ നടന്നു. 15-ന് ജ്ഞാനപ്പാന യജ്ഞം സമാപിക്കും.

ലഹരി വിരുദ്ധ ജനകീയ സഭയ്ക്ക് തുടക്കം കുറിച്ച് സേവാഭാരതി

കൊച്ചി : ലഹരിമുക്ത കേരളം, ആരോഗ്യയുക്ത കേരളം എന്ന ലക്ഷ്യവുമായി, ലഹരി വിരുദ്ധ ജനകീയ സഭയ്ക്ക് തുടക്കം കുറിച്ച് സേവാഭാരതി.എറണാകുളം കൺവെൻഷനും ജില്ലാ സമിതി രൂപീകരണ യോഗവും ഇന്ന് വൈകിട്ട് 5.30ന് എറണാകുളം ബിടിഎച്ചിൽ നടക്കും. എറണാകുളം ജില്ലാ കൺവെൻഷൻ സാഹിത്യകാരി ശ്രീകുമാരി രാമചന്ദ്രൻ ഉദ്ഘാടനം നിർവഹിക്കും. യോഗത്തിൽ സേവാഭാരതി എറണാകുളം ജില്ലാ അധ്യക്ഷൻ അനൂപ് രാജ് അധ്യക്ഷത വഹിക്കും. സേവാഭാരതി സംസ്ഥാന സെക്രട്ടറിയും ലഹരി വിരുദ്ധ ജനകീയ സഭ സംസ്ഥാന ജനറൽ കൺവീനറുമായ .കെ.സുരേഷ് കുമാർ മുഖ്യപ്രഭാഷണം നടത്തും.

സംഗമപുരിക്ക് ഉറക്കമില്ലാത്ത രാവുകൾ



കൂടൽമാണിക്യം തിരുവുത്സവം 8-18

ഇരിങ്ങാലക്കുട : ഉറക്കമില്ലാത്ത രാവുകളാണ് ഇപ്പോൾ ഇരിങ്ങാലക്കുടയ്ക്ക്. 24 മണിക്കൂറും നീണ്ടു നിൽക്കുന്ന പരിപാടികളുമായാണ് കൂടൽമാണിക്യം ക്ഷേത്രത്തിൽ ഉത്സവാഘോഷം നടക്കുന്നത്. കൊടിപ്പുറത്തു വിളക്കു മുതൽ ആറാട്ടു വരെ ക്ഷേത്രമതിൽക്കെട്ടിനകത്തും പുറത്തുമായി അരങ്ങേറുന്നത് കണ്ടാലും കേട്ടാലും മതിയും കൊതിയും തീരാത്ത കാഴ്ച്ചകളാണ്. രാവിലെ നടക്കുന്ന ശീവേലി ഉച്ചയ്ക്ക് അവസാനിച്ചാൽ ഉടൻ കിഴക്കേ നടപ്പുരയിൽ ഓട്ടൻതുള്ളൽ തുടങ്ങും. അതിനു പിന്നാലെ മതിൽ ക്കെട്ടിനു പുറത്ത് സ്പെഷ്യൽ പന്തലിലും മതിൽക്കെട്ടിനകത്ത് സംഗമം വേദിയിലുമായി വിവിധ കലാപരിപാടികൾ ആരംഭിക്കുകയായി. തൊട്ടുപിന്നാലെ ക്ഷേത്രകലകളുടെ അവതരണം. രാത്രി 9.30ന് ആരംഭിക്കുന്ന വിളക്കിനെഴുന്നള്ളിപ്പിന്റെ മേളം പടിഞ്ഞാറേ നടപ്പുരയിൽ അവസാനിച്ച് തീർഥക്കരയിൽ ചെമ്പട തുടങ്ങുന്നതിനു മുമ്പേ സംഗമം വേദിയിൽ കഥകളി ആരംഭിച്ചിരിക്കും. പുലർച്ചെ ക്ഷേത്രത്തിനകത്ത് ബ്രഹ്മകലശപൂജ, ബ്രാഹ്മണിപ്പാട്ട്, സോപാന സംഗീതം, മാതൃക്കൽ ദർശനം, പുറത്തേക്ക് എഴുന്നെള്ളിപ്പ് എന്നിവ കഴിഞ്ഞാൽ വീണ്ടും ശീവേലി തുടങ്ങുകയായി. മതിൽക്കെട്ടിനു വെളിയിലുള്ള കൊട്ടിലാക്കൽ പറമ്പിൽ നടക്കുന്ന എക്സിബിഷൻ കാണാനും നല്ല തിരക്കാണ്. പകൽ വെയിൽ രൂക്ഷമായതിനാൽ വൈകീട്ടാണ് ആളുകൾ കൂടുതലായെത്തുന്നത്.

ക്ഷേത്രമതിൽക്കെട്ടിനകത്ത് കൊച്ചു കൊച്ചു സംഘങ്ങളായി ഇരുന്ന് ഉത്സവം ആസ്വദിക്കുന്നത് കാണാനുമുണ്ട് ഒരു ചന്തം. ഉത്സവനാളുകളിൽ ഭഗവാൻ പുറത്തേക്ക് എഴുന്നള്ളുന്നത് സ്വർണക്കോലത്തിന്റെ പ്രൗഢിയോടെയാണ്. രണ്ട് ഉള്ളാനകളടക്കം 17 ഗജവീരന്മാരാണ് രാവിലെ ശീവേലിക്കും വൈകീട്ട് വിളക്കിനെഴുന്നള്ളിപ്പിനും ഉണ്ടാവുക. വെള്ളിയിൽ തീർത്ത നെറ്റിപ്പട്ടങ്ങൾ കൂടൽമാണിക്യം ക്ഷേത്രത്തിന്റെ ഒരു പ്രത്യേകതയാണ്. 17 ആനകളിൽ പത്തും വെള്ളിനെറ്റിപ്പട്ടം കെട്ടിയാണ് എഴുന്നെള്ളിപ്പിന് എത്തുക. തിടമ്പേറ്റിയ ആനയുടെ ഇരുവശത്തുമായി നിൽക്കുന്ന ഉള്ളാനകൾ എന്നറിയപ്പെടുന്ന കുട്ടിക്കൊമ്പൻമാർ ഇവിടത്തെ മാത്രം പ്രത്യേകതയാണ്. നന്തിലത്ത് ഗോപീകണ്ണനും, ദേവദാസ് ആരോമലുമാണ് ഇക്കുറി തിടമ്പേറ്റുന്ന ഗജവീരന്റെ ഇരുവശവും നിൽക്കാനുള്ള ഉള്ളാനകളായി എത്തിയിട്ടുള്ളത്. തിടമ്പേറ്റിയ ആനക്കും രണ്ട് ഉള്ളാനകൾക്കും അവർക്ക് ഇരുവശത്തുമുള്ള രണ്ട് ആനകൾക്കും ഏഴ് സ്വർണ നെറ്റിപ്പട്ടം ഉണ്ടാകും. ഒരു സ്വർണക്കുടയടക്കം 17 കുടകൾ, ആലവട്ടം, വെഞ്ചാമരം, ആനകൾക്കുള്ള കച്ചക്കയർ, കഴുത്തുമണി, പള്ളമണി, കൈമണി എന്നിവയാണ് ആനച്ചമയങ്ങൾ.രാവിലെ ചമയങ്ങളോടെ കൊട്ടിലാക്കൽ പറമ്പിൽ നിന്ന് ക്ഷേത്രത്തിലേക്കുള്ള ആനകളുടെ വരവും ശീവേലി കഴിഞ്ഞുള്ള മടക്കവും കാണാൻ നിരവധി പേർ ക്ഷേത്രകവാടത്തിൽ കാത്തു നിൽക്കുന്നുണ്ടാകും.

മറ്റു ക്ഷേത്രങ്ങളിൽ ഉത്സവബലി നടത്തുമ്പോൾ കൂടൽമാണിക്യത്തിൽ മാത്രം രാവിലെയും വൈകീട്ടും മാതൃക്കൽ ബലിയാണ് നടത്തുക.ഇന്നലെ നടന്ന ശീവേലിക്ക് പാറന്നൂർ നന്ദനാണ് തിടമ്പേറ്റിയത്.

പഞ്ചാരിമേളത്തിന് ചേരാനെല്ലൂർ ശങ്കരൻകുട്ടി മാരാർ പ്രാമാണികത്വം വഹിച്ചു.നാലാം ഉത്സവമായ ഇന്ന് ശീവേലിക്കും വിളക്കിനും പെരുവനം പ്രകാശൻ മാരാരാണ് പ്രമാണി.

കൂടൽമാണിക്യം ക്ഷേത്രോത്സവത്തിൽ ഞായറാഴ്ച നടന്ന ശീവേലി

വിക്രാന്തിന്റെ ലൊക്കേഷൻ ശേഖരിക്കാൻ ശ്രമം:

കോഴിക്കോട് സ്വദേശി നിരീക്ഷണത്തിൽ

കൊച്ചി: ഇന്ത്യ-പാക് അതിർത്തിയിലെ സംഘർഷത്തിനിടെ കൊച്ചി നേവൽ ബേസിൽ ഐഎൻഎസ് വിക്രാന്തിന്റെ ലൊക്കേഷൻ സംബന്ധിച്ച വിവരം ശേഖരിക്കാൻ ശ്രമം നടത്തിയതിൽ അന്വേഷണം ഊർജിതമാക്കി പൊലീസ്. ഫോൺ ചെയ്ത ആളുടെ വിവരങ്ങൾ പൊലീസ് ശേഖരിച്ചു. പ്രതി ഉടൻ പിടിയിലാകുമെന്നാണ് വിവരം. സംഭവത്തിൽ കോഴിക്കോട് സ്വദേശി നിരീക്ഷണത്തിലാണ്.

വെള്ളിയാഴ്ച രാത്രി കൊച്ചി നേവൽ ബേസ് ആസ്ഥാനത്തെ ലാൻഡ് ഫോണിൽ പ്രധാനമന്ത്രിയുടെ ഓഫിസിൽ നിന്നാണെന്ന വ്യാജേന വിളിച്ചാണ് ഐഎൻഎസ് വിക്രാന്തിന്റെ ലൊക്കേഷൻ സംബന്ധിച്ച വിവരങ്ങൾ ശേഖരിക്കാൻ ശ്രമിച്ചത്. രാഘവൻ എന്ന പേര് പറഞ്ഞാണ് അജ്ഞാതൻ ഐഎൻഎസ് വിക്രാന്തിന്റെ ലൊക്കേഷൻ സംബന്ധിച്ച വിവരങ്ങൾ ശേഖരിക്കാൻ ശ്രമിച്ചത്. സംഭവത്തിൽ നേവിയുടെ പരാതിയിൽ ഹാർബർ പൊലീസ് കഴിഞ്ഞ ദിവസമാണ് കേസെടുത്ത് അന്വേഷണം ആരംഭിച്ചത്.

ഐ എൻ എസ് വിക്രാന്ത് ഓപ്പറേഷൻ സിന്ദൂർ ദൗത്യത്തിൽ ഭാഗമായെന്ന തരത്തിൽ ചില മലയാളം മാധ്യമങ്ങളിൽ വാർത്ത വന്നിരുന്നു. ഇതേ തുടർന്നാണോ വിവര ശേഖരണം ഉണ്ടായതെന്ന് പൊലീസ് അന്വേഷിക്കുന്നുണ്ട്. യഥാർഥ വിവരങ്ങൾ അറിയുന്നതിന് വേണ്ടിയാണോ അജ്ഞാതൻ വിവരഷേക്ഹാരം നടത്തിയത് അതോ മറ്റെന്തെങ്കിലും ദുരുദ്ദേശമുണ്ടോയെന്നാണ് പ്രധാനമായും അന്വേഷിക്കുന്നത്.

സംഗമപുരിയിൽ ഇന്ന്

സ്പെഷൽ പന്തൽ (പുറത്തെ വേദി)

ഉച്ചക്ക് 1 മണി മുതൽ വിവിധ ടീമുകളുടെ തിരുവാതിരക്കളി, 4.35ന് ചാലക്കുടി സ്വാതി മ്യൂസിക് ടീം അവതരിപ്പിക്കുന്ന ഭക്തിഗാനസന്ധ്യ, 5.20ന് കൊടുങ്ങല്ലൂർ കലാചാര നൃത്ത വിദ്യാലയത്തിലെ ആർഎൽവി കീർത്തന പവിത്രൻ അവതരിപ്പിക്കുന്ന ഭരതനാട്യം, 6.5ന് കാലടി ശ്രീശങ്കര സ്കൂൾ ഓഫ് ഡാൻസ് അവതരിപ്പിക്കുന്ന നൃത്തനൃത്യങ്ങൾ, 6.55ന് പറങ്ങോട് ബിന്ദു ആർട്സ് ഭവൻ അവതരിപ്പിക്കുന്ന നൃത്തനൃത്യങ്ങൾ, 7.40ന് ഇരിങ്ങാലക്കുട മാണിക്യശ്രീ ഭജൻസ് അവതരിപ്പിക്കുന്ന ഭക്തിഗാനസന്ധ്യ, 8.10ന് കലാനിലയം ഗായത്രി പത്മനാഭന്റെ ഭരതനാട്യം, 8.40ന് തൃശൂർ അംഗഹാരയുടെ ഭരതനാട്യം, 9.15ന് ബാംഗ്ലൂർ എലമെന്റ്സ് ഓഫ് ആർട്സ് ആൻഡ് ഹെറിറ്റേജ് അക്കാദമിയിലെ ഡോ. രൂപ രവീന്ദ്രൻ അവതരിപ്പിക്കുന്ന ശാസ്ത്രീയ നൃത്തം.

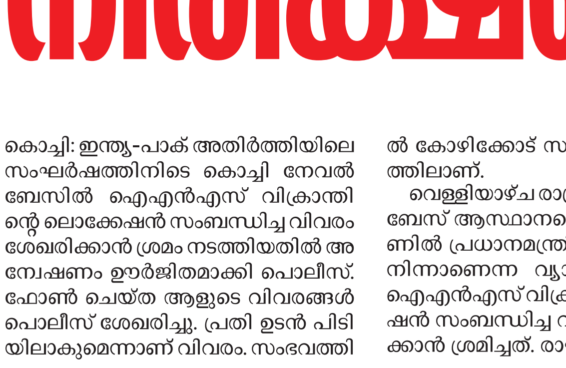
സംഗമം വേദി (അകത്തെ വേദി)

ഉച്ചക്ക് 1 മണി മുതൽ വിവിധ ടീമുകളുടെ തിരുവാതിരക്കളി, 2.40ന് ഇരിങ്ങാലക്കുട ശ്രുതിലയ മ്യൂസിക് അക്കാദമി അവതരിപ്പിക്കുന്ന ഭക്തിഗാന മഞ്ജരി, 3.35ന് ഗൗതം നാരായണൻ, ഭരത് നാരായണൻ, ദേവനാരായണൻ എന്നിവർ ചേർന്ന് അവതരിപ്പിക്കുന്ന വയലിൻത്രയം, 4.40ന് എറണാകുളം ആർ. എൽ.വി. തൻവി സുരേഷിന്റെ ഭരതനാട്യം, 5.45ന് താളലയം ഡാൻസ് ആൻഡ് മ്യൂസിക് അക്കാദമി അവതരിപ്പിക്കുന്ന നൃത്തനൃത്യങ്ങൾ, 6.20ന് ഗുരുവായൂർ കലാക്ഷേത്ര ഗായത്രിയുടെ ഭരതനാട്യ കച്ചേരി, 7.25ന് ചെന്നൈ ദിവ്യ വേണുഗോപാൽ അവതരിപ്പിക്കുന്ന ഭരതനാട്യം, 8.30ന് കേന്ദ്ര സംഗീത നാടക അക്കാദമി അവാർഡ് ജേതാവ് കലൈമാമണി കലാശ്രീ ഗോപികാവർമ്മ അവതരിപ്പിക്കുന്ന മോഹിനിയാട്ടം.

24 കിലോ കഞ്ചാവ് പിടികൂടി

അങ്കമാലി: കഞ്ചാവു കടത്തിന് പുതിയ രീതി, 200 സൈക്കിൾ പമ്പുകൾക്കകത്ത് കുത്തി നിറച്ച് കൊണ്ടുവന്ന 24 കിലോയോളം കഞ്ചാവ് പിടികൂടി. മയക്കുമരുന്ന് കടത്തിയ വെസ്റ്റ് ബംഗാൾ മൂർഷിദാബാദ് സ്വദേശികളായ റാഖിബുൽ മൊല്ല (21), സിറാജുൽ മുൻഷി (30), റാബി(42), സെയ്ഫുൽ ഷെയ്ഖ് (36) എന്നിവരെ റൂറൽ ജില്ലാ ഡാൻസാഫ് ടീമും നെടുമ്പാശേരി പോലീസും ചേർന്ന് അറസ്റ്റ് ചെയ്തു. ജില്ലാ പോലീസ് മേധാവി എം. ഹേമലതയ്ക്ക് ലഭിച്ച രഹസ്യ വിവരത്തെ തുടർന്ന് നടത്തിയ പരിശോധനയിൽ നെടുമ്പാശേരി എയർപ്പോർട്ട് സിഗ്നൽ ജംഗ്ഷനിൽ 'നിന്നുമാണ് ഇവരെ കസ്റ്റഡിയിലെടുത്തത്.

ഒഡീഷയിൽ നിന്ന് കിലോയ്ക്ക് രണ്ടായിരം രൂപ നിരക്കിൽ വാങ്ങി ഇവിടെ പത്തിരട്ടി വിലക്ക് കച്ചവടം നടത്താനായിരുന്നു പദ്ധതി. കോയമ്പത്തൂരിൽ തീവണ്ടിയിറങ്ങിയ ശേഷം സംഘം ബസിൽ അങ്കമാലിയിലെത്തി. തുടർന്ന് ഓട്ടോയിൽ പോകുമ്പോഴാണ് കസ്റ്റഡിയിലെടുത്തത്. സൈക്കിൾ പമ്പ് വിൽപ്പനക്കെന്ന രീതിയിലാണ് ഇവർ യാത്ര ചെയ്തത്. പമ്പുകളിലെല്ലാം കഞ്ചാവ് നിറച്ചിരുന്നു. . ആദ്യമായിട്ടാണ് ഇത്തരത്തിലുള്ള മയക്കുമരുന്ന് കടത്ത് പിടികൂടുന്നത് റൂറൽ ജില്ലാ പോലീസ് മേധാവി എം ഹേമലതയുടെ നേതൃത്വത്തിൽ നാർക്കോട്ടിക് സെൽ ഡി വൈ എസ് പി ജെ ഉമേഷ് കുമാർ, ആലുവ ഡി.വൈ.എസ്.പി. ടി. ആർ. രാജേഷ്, നെടുമ്പാശ്ശേരി ഇൻസ്പെക്ടർ സാബു.ജി തുടങ്ങിയവരാണ് പരിശോധനയ്ക്കുണ്ടായിരുന്നത്.



ഫോട്ടോ:മുജാഹിദ് മണ്ഡലം സ മ്മേളനം ഇ.കെ.ഇബ്രാഹിംകുട്ടി മൗലവി ഉദ്ഘാടനം ചെയ്യുന്നു.

മണ്ഡലം മുജാഹിദ് സമ്മേളനം നടത്തി

കൊടുങ്ങല്ലൂർ:'നവോത്ഥാനം പ്രവാചക മാതൃക'എന്ന പ്രമേയത്തി ൽ കെ.എൻ.എം.കൊടുങ്ങല്ലൂർ മ ണ്ഡലം കമ്മിറ്റി പി.വെമ്പല്ലൂർ എ സ്.ബി.ഓഡിറ്റോറിയത്തിൽ മണ്ഡലം മുജാഹിദ് സമ്മേളനം നടത്തി.

നവോത്ഥാന വഴിയിൽ പിന്നിട്ട ത്യാഗപൂർണ്ണ ചരിത്രം വ്യക്തമാക്കി ഇ. കെ.ഇബ്രാഹിം കുട്ടി മൗലവി ഉദ്ഘാടനം ചെയ്തു. മണ്ഡലം പ്രസിഡന്റ് പി.കെ.സലാഹുദ്ദീൻ അധ്യക്ഷത വഹിച്ച യോഗത്തിൽ സെക്രട്ടറി ഇ.ഐ. മുഹമ്മദ് അസ്‌ലം സ്വാഗതം പറഞ്ഞു. എസ്.എൻ.പു രം ഗ്രാമപഞ്ചായത്ത് പ്രസിഡന്റ് എം.എസ്.മോഹനൻ മുഖ്യ അതിഥിയായി. കെ.എൻ.എം.തൃശൂർ ജില്ലാ പ്രസിഡന്റ് പി.കെ.മുഹമ്മദ്, ആഷിക്ക്, പി.കെ.ഐജാസ്, അഷ്റഫ്കോയസുല്ലമി, ഇബ്രാഹിം പറളി, ഷമീർ സ്വലാഹി, താജുദ്ധീൻ സ്വലാഹി, ഷമീമ ഇസ്‌ലാഹിയ, സി.എം.അബൂബക്കർ, നൗഷാദ് മതിലകം, പി.എ.ആസാദ്,ടി. കെ.നിസാർ,അബ്ദുൽ ഖാദർ മ തിലകം, ഷഫീർപുതിയകാവ്, ഷുക്കൂർ മണപ്പാട്ട്, മുഹമ്മദലി അഴീ ക്കോട്, സലിം വിളക്കത്തല, മൊയ്തു തൃപ്പേക്കുളം,സഊദ് ഗോതു രുത്ത്,സൈഫുദ്ധീൻ പേബസാർ, സഊദ് എടമുക്ക് എന്നിവർ പ്രസംഗിച്ചു.

കൂടൽമാണിക്യം തിരുവുത്സവം:

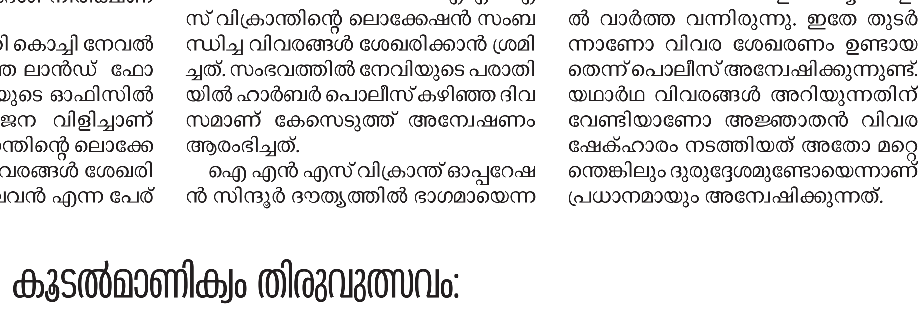
ദീപാലങ്കാര മത്സരവിജയികൾക്ക് ഐസിഎൽ ഫിൻകോർപ്പിന്റെ സമ്മാനം

ഇരിങ്ങാലക്കുട: ശ്രീ കൂടൽമാണിക്യ ക്ഷേത്രം തിരുവോത്സവത്തോടനുബന്ധിച്ച് 18ന് രാത്രി വരെ നടത്തുന്ന ദീപാലങ്കാര മത്സരത്തിലെ വിജയികൾക്ക് പ്രമുഖ ബാങ്കിങ് ഫിനാൻസ് കമ്പനിയായ ഐസിഎൽ ഫിൻകോർപ്പ് ചെയർമാനും മാനേജിങ് ഡയറക്റ്ററുമായ അഡ്വ. കെ. ജി. അനിൽകുമാർ സ്പോൺസർ ചെയ്യുന്ന സമ്മാനങ്ങൾ നൽകും.

ഒന്നാം സ്ഥാനക്കാർക്ക് 25,000 രൂപയും എവർറോളിങ് ട്രോഫിയും രണ്ടാം സ്ഥാനക്കാർക്ക് 15,000 രൂപയും ട്രോഫിയും മൂന്നാം സ്ഥാനക്കാർക്ക് പതിനായിരം രൂപയും ട്രോഫിയുമാണ് ഐസിഎൽ ഫിൻകോർപ്പ് സ്പോൺസർ ചെയ്യുന്നത്.

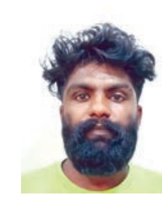
ഠാണ മുതൽ കൂടൽമാണിക്യ ക്ഷേത്രം വരെയുള്ള വ്യാപാര സ്ഥാപനങ്ങളെയും വീടുകളെയും വിവിധ ഓഫിസുകളെയും ഉൾപ്പെടുത്തിയാണ് ദീപാലങ്കാര മത്സരം. ഏറ്റവും ഭംഗിയായി അലങ്കാരം ചെയ്യുന്ന സ്ഥാപനങ്ങൾക്കും വീടുകൾക്കും സമ്മാനം നൽകും. ഒന്നാം സമ്മാനം ലഭിക്കുന്ന വീടുകൾ ഉൾപ്പെടുന്ന റസിഡന്റ്സ് അസോസിയേഷനും ട്രോഫി നൽകുന്നതാണ്.

കൂടൽമാണിക്യം ദേവസ്വം നിശ്ചയിക്കുന്ന ജഡ്ജിങ് കമ്മിറ്റിയായിരിക്കും സമ്മാനാർഹരെ നിശ്ചയിക്കുന്നത്. ജഡ്ജിങ് കമ്മിറ്റിയുടെ തീരുമാനം അന്തിമമായിരിക്കും. പങ്കെടുക്കാൻ ആഗ്രഹിക്കുന്നവർ 9447026005, 9539131250, 9447442398 എന്നീ നമ്പറുകളിൽ വിളിച്ച് പേരുകൾ ചെയ്യണം.



മണലൂർ മരോട്ടിക്കൽ മറ്റത്തുരമ്മ ഭദ്രകാളി ക്ഷേത്ര മഹോത്സവത്തോടനുബന്ധിച്ച് നടന്ന അഷ്ടനാഗ കളം

മതിലകത്ത് സ്ത്രീയെ കയറിപ്പിടിച്ച പ്രതി അറസ്റ്റിൽ



ഇരിങ്ങാലക്കുട : മതിലകം സ്വദേശിനിയായ സ്ത്രീയെ വീട്ടിലേക്ക്പോകുന്ന ഇടവഴിയിൽ വെച്ച്മോശമായ ഉദ്ദേശത്തോടെ കയ്യിൽ കയറി പിടിക്കുകയും തുടർന്ന് വീട്ടിൽ വന്ന് ഭീഷണിപ്പെടുത്തുകയും ചെയ്ത പ്രതി പിടിയിൽ. മതിലകം ഫെറി റോഡിൽ വാടകയ്ക്ക് താമസിക്കുന്ന എരുമപ്പെട്ടി പൊലീസ് സ്റ്റേഷൻ റൗഡി ആയ എരുമപ്പെട്ടി ഒഴിച്ചിരിഗാലിൽ വീട്ടിൽ ശ്രീരാഗി(29)നെയാണ് മതിലകം പൊലീസ് അറസ്റ്റ് ചെയ്തത്. മതിലകം പൊലീസ് സ്റ്റേഷൻ ഇൻസ്പെക്റ്റർ എം.കെ. ഷാജി, സബ് ഇൻസ്പെക്റ്റർമാരായ മുഹമ്മദ് റാഫി, പ്രൊബേഷൻ എസ്ഐ അനുജോസ്, എഎസ്ഐ പ്രജീഷ്, സിവിൽ പൊലീസ് ഓഫീസർമാരായ സബീഷ്, ഷിബിൻ ജോൺസൺ, ജമാലുദ്ദീൻ എന്നിവർ ചേർന്നാണ് പ്രതിയെ പിടികൂടിയത്.

ട്രാൻസ്ജെൻഡർ ക്രൈസിസ് ഇന്റർവെൻഷൻ സെന്റർ ഉദ്ഘാടനം ഇന്ന്

കൊച്ചി :സംസ്ഥാന സർക്കാരിന്റെ കേരളത്തിലെ ആദ്യത്തെ ട്രാൻസ്ജെൻഡർ ക്രൈസിസ് ഇന്റർവെൻഷൻ സെന്ററിന്റെ ഉദ്ഘാടനം ഇന്ന് രാവിലെ 11 മണിക്ക് കാക്കനാട് പി എം ജി ജംഗ്ഷനിൽ നടക്കും. ഉന്നത വിദ്യാഭ്യാസ- സാമൂഹ്യ നീതി വകുപ്പ് മന്ത്രി ഡോ.ആർ ബിന്ദു ഉദ്ഘാടന കർമ്മം നിർവഹിക്കും.

തൃക്കാക്കര എംഎൽഎ ഉമാ തോമസ് അധ്യക്ഷത വഹിക്കും.സാമൂഹ്യനീതി ഡയറക്ടർ ഡോ.അരുൺ എസ് നായർ ഐ എ എസ് പദ്ധതി വിശദീകരണം നടത്തും. ജില്ലാ കളക്ടർ എൻ എസ് കെ. ഉമേഷ് ഐ എ എസ്,ഡോ.ആ ദീല അബ്ദുള്ള ഐഎഎസ് , സി. ജെ. സിനോ സേവി, വി.ഡി.സുരേഷ്,ഷീബ മുംതാസ്, ശ്യാമ എസ് പ്രഭു, ഷെറിൻ ആന്റണി, നേഹ ചെമ്പകശ്ശേരി എന്നിവർ പ്രസംഗിക്കും

Edited, Printed and Published by Prasanth Narayanan on behalf of M/s.Vaartha News Network Pvt.Ltd., V. Reji Kumar (Executive Editor), Vol 16, Issue No. 127 RNI No. KERMAL/2009/31365, Printed at ORUMA PRINTERS & PUBLISHERS Ltd, Door No. X/536, Sreesankara Industrial Estate, Chiyyaram, Thrissur-680026 and published from Vaartha News Network Pvt.Ltd, Suncity Complex, IInd Floor, Room No. 14/488/30, P.O. Koorkanchery, Thrissur- 680007, Ph: 0487 2444489. Email: tcrbureau@metrovaartha.com